

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 6
IA No.- 4105/2020 in IB-1583/ND/2018

IN THE MATTER OF:

Rahul Mittal ... Applicant/Petitioner
Vs
BR KohliBuildtechPvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 30.09.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Mr. Achal Gupta, Adv.
For the IRP : Mr. Piyush Ranjan, Adv.

ORDER

IA No. 4105/ND/2020: Application filed for urgent listing of IA No. 1269/ND/2020. Application is allowed and disposed of.

In the meantime, Learned Counsel for the Operational Creditor and Learned Counsel for the IRP are directed to co-ordinate, cooperate and resolve the issue of payment of fees of IRP. The issue of deciding the issue of quantum of fees of IRP vis-a-vis amount of work done, and number of days of CIRP period are time and again coming before us. These issues are to be agitated

and settled before the appropriate forum who controls the functioning of IRPs/RPs/Liquidators and is the Supervisory Body. Due to such types of applications regarding IRP/RP fees in almost all the matters, the adjudication of main matters requiring to decide the issues on point of law are delayed.

We recommend that these kinds of issues should be referred to IBBI for appropriate quantification with respect to the work and fees to be charged by IRP/RP.

We expect that IBBI will take a note and same guidelines for fees of IRP/RP to be charged in proportion to the work done.

Let copy of this order be sent to IBBI by Registry.

List IA No. 1269/ND/2020 on 07.10.2020.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (J)**